

CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH

ALLAHABAD,

Allahabad this the 8th day of April 1999.

Original Application no. 368 of 1992.

Hon'ble Mr. Justice Neelam Sanjiva Reddy, Vice-Chairman
Hon'ble Mr. G. Ramakrishnan, Administrative Member

Up Mandal Adhikar, Telephone Exchange, Risikesh,
District Dehradun.

... Applicant.

C/A Shri N.B. Singh

versus

1. Bhasher Deo Tiwari, C/o Citu Office, Local Bus Stand, Dehradun.
2. Presiding Officer, Central Government Industrial, Tribunal-Cum-Labour Court, 117/H-I/378-A Devaki Place Road, Pandu Nagar.

... Respondents

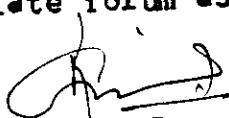
C/A

O R D E R

Hon'ble Mr. Justice Neelam Sanjiva Reddy, V.C.

Shri D.S. Shukla representing Shri N.B. Singh learned counsel for the applicant.

2. Learned counsel for the applicants submits that this application is not maintainable here, in view of the decision of the Supreme Court in K.P. Gupta vs Controller printing & Stationery, AIR 1996 SC 408. In view of the above submission this O.A. is dismissed as not maintainable. The applicant is at liberty to seek remedy before an appropriate forum as per law. No cost.


Member-A


Vice-Chairman

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